

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R. Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V. S. Verma, Member**

Petition No. 47/2009

In the matter of

Revision of transmission tariff due to additional capital expenditure incurred during 2006-07 for 315 MVA ICT-III at Nagarjunasagar sub-station along with associated bay equipment in Southern Region.

And the in the matter of

Power Grid Corporation of India Limited, New Delhi.

... **Petitioner**

Vs

Karnataka Power Transmission Corporation Ltd., Bangalore
Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
Kerala State Electricity Board, Thiruvananthapuram
Tamil Nadu Electricity Board, Chennai
Electricity Department, Govt. of Pondicherry, Pondicherry
Electricity Department, Govt. of Goa, Panaji

... **Respondents**

ORDER

The transmission tariff in respect of 315 MVA ICT-III at Nagarjunasagar sub-station along with associated bay equipment in Southern Region (transmission assets), for the period from 1.4.2004 to 31.3.2009 was awarded vide the Commission's order dated 4.1.2006 in Petition No. 133/2004. Subsequently, the transmission tariff was revised vide order dated 16.4.2008 in terms of the judgment dated 4.10.2006 of the Appellate Tribunal in Appeal No. 135 of 2005 and other related appeals.

2. The petitioner had filed this petition seeking approval for revision of tariff by taking into account the additional capital expenditure during 2006-07. After hearing the parties, the Commission, vide its order dated 1.7.2009 awarded the revised transmission tariff for the period from 1.4.2006 to 31.3.2009.

3. While revising the transmission tariff, the Commission, in para 10 of its order dated 1.7.2009 ibid indicated the following capital cost as on 1.4.2007:

(Rs. in lakh)

Capital expenditure up to 1.8.1999	Capital expenditure from the date of commercial operation to 31.3.2000	Capital expenditure from 1.4.2000 to 31.3.2001	Capital expenditure as on 1.4.2006	Additional capitalization during 2006-07	Capital expenditure as on 1.4.2007
280.50	447.23	21.89	-	9.41	759.03

4. It has come to the notice of the Commission that a ministerial and clerical error crept in the above table. It has been seen that against the capital cost of Rs. 744.52 lakh as on 1.4.2006, the above extracted table gives the capital cost of Rs. 749.62 lakh (280.50+447.23+21.89) as on 1.4.2006. Therefore, the error needs to be corrected. Accordingly, we direct that for the table in para 10 of the order dated 1.7.2009 shall be substituted as under:

(Rs. in lakh)

Expenditure up to date of commercial operation i.e. 1.8.1999	Expenditure from the date of commercial operation to 31.3.2000	Expenditure from 1.4.2000 to 31.3.2001	FERV up to 31.3.2001	Expenditure from 1.4.2001 to 31.3.2006	FERV for 2001-04	Expenditure from 1.4.2006 to 31.3.2007	Total
268.86	447.23	21.89	29.26	0.00	(22.71)	9.41	753.94

5. The above correction has no impact on tariff approved by order dated 1.7.2009 since it was actually computed based on the correct capital cost of Rs. 753.64 lakh as on 1.4.2007, computed from base capital cost of Rs. 744.52 lakh as on 1.4.2006.

Sd/-	sd/-	sd/-	sd/-
(V. S. VERMA)	(S. JAYARAMAN)	(R. KRISHNAMOORTHY)	(Dr. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHARIPERSON

New Delhi, dated the 23rd October 2009